

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDU-LAL CHANDRAKAR): (a) No, Sir.

(b) At the time of consideration of the question of acquisition of some land for providing approach lights at the existing aerodrome, the Rajkot Urban Development Authority made a suggestion that some other site far away from the town be chosen for the airport. This was not supported by the State Government.

(c) Does not arise.

Posting/Transfer of SC/ST Employees in Bank of Baroda

2942. SHRI R. N. RAKESH: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that SC/ST employees recruited/promoted in all cadres were posted to far away places from their native places by the Management of Bank of Baroda;

(b) whether it is also a fact that repeated representations have been submitted by the Bank of Baroda SC/ST Employees' Welfare Association (Regd.) New Delhi and its State Units in this regard;

(c) whether on the recommendations of the said Association the Committee of Executives had adopted their guidelines and instructions had been issued by the Bank of Baroda to their all Zonal/Regional Managers on 17th January, 1979 for taking careful note while posting/transfers of SC/ST candidates/employees;

(d) if so, what action has been taken by the Bank to implement the above policy; and

(e) total number of transfers (Region-wise within the Zone and outside the Zone) effected in different cadres?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) No, Sir. The Bank of Baroda has reported that as far as possible the SC/ST candidates are posted at places near their native places.

(b) Yes, sir.

(c) The bank has reported that it has issued certain guidelines to its Regional/Zonal offices regarding meetings with SC/ST Associations to settle their grievances including requests for transfers and postings.

(d) Whenever any representation is received from SC/ST employees Association, the matter is considered sympathetically by the Bank.

(e) The Bank has reported that in the absence of specification of period and zone, it is not possible to supply the information.

Export of Turmeric

2943. SHRI K. ARJUNAN: Will the Minister of COMMERCE be pleased to state:

(a) measures taken by Government to give fair price for turmeric and enhance the export of turmeric; and

(b) is there any proposal to abolish the levy on turmeric?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI Z. R. ANSARI): (a) In order to ensure fair price for turmeric to the growers, the ban on export of turmeric imposed on 4-1-1978 was lifted w.e.f. 20th January 1979. The exports have picked up since then considerably. During 1978-79 the total exports of turmeric were 10,299 MTs valued at Rs. 11 crores. During 1979-80 they had increased to 21,514 MTs valued at about Rs. 16.23 crores.

(b) No, Sir.